

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.30 of 2010

(Arising out of Order-in-Original No.02/ST/Section-84/Commr/2009 dated 28.10.2009 passed by Commissioner of Central Excise & Service Tax, Patna.)

M/s. Agro Clearing Enterprise

(M/s.Shriram Fertilizers & Chemicals Ltd.,
Manijhari Nikunj Premises, Amgola, Muzaffarpur-842002.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Patna

.....Respondent

(Central Revenue Building, Bir Chand Patel Path, Patna-800001.)

APPEARANCE

NONE for the Appellant (s)

Shri A.Roy, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI P.V.SUBBA RAO, MEMBER(TECHNICAL)**

FINAL ORDER NO 75183/2020

DATE OF HEARING : 31 January 2020

DATE OF DECISION : 31 January 2020

P.K.CHOUDHARY :

An Application dated 2 January 2020 has been submitted by the appellant assessee stating that –

“In response to above pending appeal, I wish to opt for Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019 as provided by The Finance Act (No.2) 2019. I have already filed SAVLDRS-1 having ARN No.LD2112190000991 dated 28.12.2019 for availing the scheme. (Acknowledgement Receipt Enclosed)

Further the amount so demanded has been paid through TR-6 Challan 07.09.2017 and by opting the scheme I am waived by the penalty (if any) so levied. It is therefore I wish to withdraw the above pending appeal. (Challan enclosed)

Therefore I request you to consider my withdrawal and drop the proceedings in case of M/s.Agro Clearing Enterprises"

2. In view of the above reasons mentioned in the application, the prayer for withdrawal of the appeal is allowed. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/-

(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

Sd/-

(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

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